

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 304/MP/2022**

Subject : Petition for recovery of additional income tax paid on account of Advance Against Depreciation since 1.4.2009 from the beneficiaries of 8 generating stations.

Petitioner : NHPC Limited

Respondents : PSPCL and 18 others

Date of Hearing : **13.4.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ved Jain, Advocate, NHPC  
Shri Ankit Gupta, Advocate, NHPC  
Shri Mahesh Kumar Sharma, NHPC  
Shri Parthajit Dey, NHPC  
Shri Deepak Kumar Garg, NHPC  
Shri S.K. Meena, NHPC  
Shri Aman Mahajan, NHPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner gave a brief background of the case and *inter-alia* submitted that the Petitioner has sought the recovery of additional income tax paid on account of advance against depreciation since 1.4.2009, from the beneficiaries.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and Issue notice.

(b) The Respondents shall file their replies, on or before **31.5.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **12.6.2023**. The parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.

3. The matter shall be listed for hearing on **12.7.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

